

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

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**LOK SABHA**

**UNSTARRED QUESTION No.48**

**TO BE ANSWERED ON FRIDAY, FEBRUARY 02, 2018/MAGHA 13, 1939 (SAKA)**

**ANTI-PROFITEERING MEASURES UNDER GST**

**48. SHRI D.K. SURESH:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has taken cognizance that there are a number of firms fail to pass on the benefits of the GST regime to consumers and if so, give details;
- (b) whether the Government is taking any measures to ensure that the prices of products reduced or it should be refunded to consumers such undue benefits and if so, give details;
- (c) whether the Government has taken note that there is a need to have a mechanism to ensure that the consumers are made to understand the perception of the GST's ground-level impact; and
- (d) if so, the detailed response of the Government in this regard?

**MINISTER OF STATE FOR FINANCE**

**(SHRI SHIV PRATAP SHUKLA)**

(a) & (b) Yes Sir. A national Anti-profiteering Authority has been set up under GST along with a Standing Committee and State level Screening Committees to examine complaints related to profiteering by taxpayers. No Sir. No such GST revenue target has been fixed.

(c) & (d) Yes Sir. A massive awareness campaign has been conducted by the Government by regularly issuing advertisements in the media (Print/Voice/Visual) to educate the taxpayers about GST laws and procedures. Further, CBEC has conducted various workshops and town hall meetings to educate the taxpayers in this regard. In addition to this, social media (Twitter) has also been extensively used for disseminating information regarding GST laws, rules and tax rates. FAQs on various topics have been issued and printed in all the major daily newspapers by the Government to spread awareness about the GST laws, procedures and tax rates.

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DRAFT REPLY TO ADMITTED QUESTION

LOK SABHA

UNSTARRED QUESTION NO.48

TO BE ANSWERED ON 02<sup>nd</sup> FEBRUARY, 2018

**“Anti-Profiteering Measures under GST”**

<b>QUESTION</b>	<b>REPLY</b>
48. SHRI D.K. SURESH: Will the Minister of FINANCE be pleased to state :	[To be completed by the Parliament Cell]
(a) whether the Government has taken cognizance that there are a number of firms fail to pass on the benefits of the GST regime to consumers and if so, give details;	Yes Sir. A national Anti-profiteering Authority has been set up under GST along with a Standing Committee and State level Screening Committees to examine complaints related to profiteering by taxpayers.
(b) whether the Government is taking any measures to ensure that the prices of products reduced or it should be refunded to consumers such undue benefits and if so, give details;	
(c) whether the Government has taken note that there is a need to have a mechanism to ensure that the consumers are made to understand the perception of the GST's ground-level impact; and	Yes Sir. A massive awareness campaign has been conducted by the Government by regularly issuing advertisements in the media (Print/Voice/Visual) to educate the taxpayers about GST laws and procedures. Further, CBEC has conducted various workshops and town hall meetings to educate the taxpayers in
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